

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 3833 of 2020

Shambhu Paswan

.... Petitioner

Vs.

1. M/s. Bharat Coking Coal Ltd. through its C.M.D., Koyla Bhawan, Saraidhela, Dhanbad
 2. G.M. (P & IR), M/s. BCCL, Koyla Bhawan, Saraidhela, Dhanbad
 3. The Project Officer-cum-Disciplinary Authority, AEB Simlabahal Colliery Bastacolla Area, Jharia, Dhanbad
 4. The Senior Manager (Mining)-cum-Enquiry Officer Bastacolla Area, Jharia, Dhanbad
- ... Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Ajay Kumar Sah, Advocate

For the Respondents : Mr. Shivam Utkarsh Sahai, Advocate

05/ 13.04.2021 At the very outset, learned counsel for the respondents, Mr. Shivam Utkarsh Sahai submits that this writ petition has become infructuous as final order has already been passed in the Departmental Proceedings.

Mr. Ajay Kumar Sah, learned counsel for the petitioner seeks permission to withdraw the instant writ application with a liberty to file afresh.

Permission is accorded.

Accordingly, instant writ petition stands dismissed as withdrawn with the liberty aforesaid.

(Dr. S.N. Pathak, J.)